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<u>Chief Justice's Court</u> Case :- P.I.L. CIVIL No. - 664 of 2020 Petitioner :- Chhanv Foundation Through Director Sri Ashish Shukla Respondent :- Union Of India Through Secretary Ministry Of Home & Ors. Counsel for Petitioner :- Prince Lenin Counsel for Respondent :- C.S.C.,A.S.G.

## <u>Hon'ble Govind Mathur,Chief Justice</u> <u>Hon'ble Chandra Dhari Singh,J.</u>

This petition for writ raises a serious issue pertaining to compliance of directions issued by the Apex Court to regulate sale and distribution of acid. The directions were given looking to the acid attacks by the criminals.

As the petitioner, in the State of Uttar Pradesh, though several directions have been issued by the Government but those have not been complied with seriously.

For instance, he has referred the letter dated May 10, 2016 wherein all the District Magistrates, Senior Superintendent of Polices and Superintendent of Polices in the State of Uttar Pradesh were directed by the Secretary to the Government of Uttar Pradesh, Department of Home Affairs to regulate sale of acid as per the directions given in the Government Order dated 16.08.2013 and further to upload the steps taken by 7th day of every month. It is asserted that most of the District Magistrates/ Senior Superintendent of Polices/ Superintendent of Polices are either not adhering the directions given in the letter dated 10.05.2016 or just are performing empty formalities.

Having considered the facts stated above, we deem it appropriate to call upon the respondents to file a counter affidavit to the petition at the earliest.

Let this petition for writ be listed on *31.01.2020*.

In the meanwhile, the respondents are directed to ensure compliance of the directions issued under the letter dated 10.05.2016 (Annexure-3 to the petition) read with Government Order dated 16.08.2013 as referred in the letter aforesaid.

**Order Date :-** 10.1.2020 akverma

(Chandra Dhari Singh,J) (Govind Mathur,CJ)